

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2735 of 2016

(Badal Chandra Manjhi Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

06/ 22.04.2021 The matter relates to dismissal from services.

In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

Put up this case after three weeks under the same heading.

(Dr. S.N. Pathak, J.)

punit/-